

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 45 OF 2017 &
IA NOS. 124 & 125 OF 2017**

Dated: 18th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GAIL (India) Ltd. ...Appellant(s)

Versus

**The Petroleum & Natural Gas Regulatory Board & Anr.
...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vivek Kohli
Ms. Aastha Chawla

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Gaurav Mitra
Mr. Vishnu Sharma
Ms. Rashmita Chaudhary for R.2

ORDER

IA No. 125 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

It is represented that pleadings are complete. List the matter for hearing on **13.10.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson